

protect, preserve and promote the cultural, social, linguistic identity and heritage of the Assamese people.”

When the present arrangement has failed to provide security to the people of Assam, it cannot be accepted as the last and final arrangement. Therefore, we must not be compelled to continue in this arrangement for eternity.

Sir, my reaction against this is not my individual reaction; it is the reaction of the Plains Tribals of Assam. I represent the Plains Tribals of Assam here. My voice is the voice of the Plains Tribals of Assam. The tribals have become very restive today. They are the most Unhappy lot in Assam today and that is why they have demanded autonomy for their areas. That is why they have raised this slogan : ‘No Udayachal No Rest’. Udayachal is the name they have given to their areas unless the Plains Tribals are made masters of their area, masters of their destiny, it will not be possible for them to survive.

15.32 hrs.

COMMITTEE ON PRIVATE
MEMBERS BILLS AND
RESOLUTIONS

Seventeenth Report

[English]

SHRI HAFIZ MOHD. SIDDIQ
(Moradabad) : Sir, I beg to move :

“That this House do agree with the Seventeenth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 9th April, 1986.”

MR. CHAIRMAN : The question is :

“That this House do agree with the Seventeenth Report of the Committee on private Members Bills and Resolutions presented to the House on the 9th April, 1986.”

The motion was adopted

15.32½ hrs.

RESOLUTION RE : ELECTORAL
REFORMS—*CONTD.*

[English]

MR. CHAIRMAN : The House will now take up further discussion on the Resolution moved by Shri D. N. Reddy, regarding electoral reforms.

Before I call Shri Abdul Rashid Kabuli to continue his speech, I wish to point out that only one minute is left for the item. Many more Members want to speak on the Resolution. If they are to be allowed, the House has to extend the time for further discussion on this Resolution. We may extend the time perhaps by two hours ..

SHRI RAM SINGH YADAV (Alwar) :
By four hours, Sir.

THE MINISTER OF PARLIAM-
ENTARY AFFAIRS AND TOURISM
(SARI H. K. L. BHAGAT) : For the
time being, this may be extended by two
hours. If necessary, we may extend once
again.

MR. CHAIRMAN : I hope the House
agrees.

SEVERAL HON. MEMBERS : Yes.

MR. CHAIRMAN : So, the time is
extended by two hours.

Mr. Abdul Rashid Kabuli.

[Translation]

SHRI ABDUL RASHID KABULI
(Srinagar) : Mr. Chairman, the biggest
flaw in our election laws, which is a matter
of concern for all, is that these have failed
to check use of money, muscle power and
Government machinery in elections. I
request the House to amend the election
laws in such a way that money, muscle
power and Government machinery may
not be used to further the prospects of
any candidate or party. In our country,